such senior citizen in any place with the intention of wholly abandoning such senior citizen is punishable with imprisonment of either description for a term which may extend to three months or fine which may extend to five thousand rupees or with both. However, the Act comes into force in a State on such date as the State Government, by notification in the official gazette, appoint.

State Level Commissions for Women

1053. SHRI AMBETH RAJAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether State Level Commissions for Women have been duly constituted by the State Government as per the provisions of law; if so, the details thereof; and

(b) whether any instances of State Governments not constituting the State Commission have been reported to the Government; and if so, the details thereof ?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) The National Commission for Women Act, 1990 or any other Central Legislation does not mandate constitution of Women Commissions by the States. However, State Commissions are constituted by the respective State Governments under their own State legislations. As per information available, all the States have constituted State Commissions for Women.

Sabla Yojana in Chhattisgarh

†1054. DR. BHUSHAN LAL JANGDE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Kishori Shakti Yojana and Sabla Yojana are running in every State of the country;

(b) whether the amount of money allocated to Chhattisgarh includes allocated amount for the years 2012-13 and 2013-14; and

(c) if the said amount has not been fully given, by when the total amount would be given?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Yes, Sir. Kishori Shakti Yojana (KSY) and Sabla are implemented in every State/Union Territory of the country. At present,

†Original notice of the question was received in Hindi.

the scheme Sabla is being implemented in 205 districts from all the States/UTs across the country and Kishori Shakti Yojana is being implemented in non Sabla districts in all the States/UTs of the country.

(b) and (c) Yes, Sir. Year-wise details of the funds released under both the schemes *i.e.* KSY and Sabla to Chhattisgarh during the year 2012-13 and 2013-14 are given below:

(₹ in lakh)

Scheme	2012-13	2013-14
Kishori Shakti Yojana	145.23	56.3
Sabla	179.15	1076.83

Based on the progress report, statement of expenditure/utilization certificate for 2013-14 received from the State Government, a sum of ₹ 1095.63 lakh and ₹ 36.68 lakh have been released to Government of Chhattisgarh under Sabla and Kishori Shakti Yojana respectively in 2014-15 as liability of 2013-14.

Production of heavy water

1055. SHRI MANSUKH L. MANDAVIYA: Will the PRIME MINISTER be pleased to state the action that has been taken as on date by Department of Atomic Energy to set up one more stream for production of heavy water at Hazira of Gujarat, as already there are adequate infrastructure facilities available which would minimize the cost of the proposed new stream, and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ATOMIC ENERGY (DR. JITENDRA SINGH): In order to augment its Heavy Water production capacity, Heavy Water Board (HWB), a constituent Unit of Department of Atomic Energy (DAE), has initiated an activity for a techno-commercial assessment of options for setting-up an additional stream for production of heavy water in one of its existing Heavy Water Plants, based on Ammonia-Hydrogen exchange process. The Heavy Water Plant at Hazira receives its feed of Ammonia from the plant of M/s KRIBHCO, Hazira. M/s KRIBHCO had been contacted by HWB for confirming their plans to add a new Ammonia plant that could give feed to an additional stream of heavy water production at Hazira.

———